

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612

IB-2628(ND)/2019

IA/5122/2023, IA/660/2024, IA/6527/2023, IA/6381/2023
IA/6382/2023, IA/2862/2022, IA/5356/2022, IA/4119/2023,
IA/4232/2023, IA/5335/2023, IA/6058/2023, IA/4931/2023,
Inv.P/04/2024

IN THE MATTER OF:

Punjab National Bank

...PETITIONER

Vs

M/s. Saraya Industries Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 16.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

Re-notified to **23.04.2024**.

Sd/-
(Court Officer)